

(c) Yes, Sir.

(d) These surplus lands are proposed to be transferred to the Delhi Administration/Delhi Development Authority.

#### Opening of film and Television Institute in Kerala

\*219. SHRI K. CHATHUNNI  
MASTER:

SHRI PATTIAM RAJAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Film and Television Institute at Pune is sufficient to cater to the needs of the young film makers and technicians throughout the country;

(b) whether Government propose to open a similar Institute in Kerala; and;

(c) whether there is any proposal under Government's consideration to open a regional unit of National Film Archives in Kerala?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) The Film & Television Institute is not designed to meet the total training requirements of the film industry. Its facilities are generally sufficient to provide advanced training in different aspects of film-making.

(b) No, Sir.

(c) Under the Sixth Plan 1980-85 there is a proposal for setting up of a Regional Centre of National Film Archive at Trivandrum.

#### Assistance for Haldia Petro Chemical Complex

\*220. SHRIMATI KANAK MUKHERJEE: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state the details of financial and other assistance

which have been or are being given to the West Bengal Government by the Central Government to enable the State Government to set up the proposed Haldia Petro-chemical complex as early as possible?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): For setting up a Petro-Chemical complex in Haldia, a letter of intent was issued to the West Bengal Industrial Development Corporation. Therefore the question of any specific financial assistance by the Government of India to the State Government to enable the latter to implement this project does not arise. The State Government has now proposed financial participation by the Central Government in this project.

#### Demand for a Bench of Calcutta High Court in Andaman and Nicobar Islands

†1200. SHRI SADASHIV BAGAITKAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that a demand for setting up a Bench of Calcutta High Court in the Andaman and Nicobar Islands was made last year during the Union Home Minister's visit; and

(b) if so, what decision has been taken by Government in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) and (b) Demands have been made for a permanent Bench of the

†Previously Unstarred Question 422, transferred from the 25th February, 1982.

Calcutta High Court at Port Blair. The matter has been considered. The work load from A and N Islands does not justify a permanent Bench at Port Blair. However, the Calcutta High Court has agreed to send Division Benches in circuit to Port Blair frequently.

**मैसर्स बी० एस० टी० टिलर ट्रैक्टर लिमिटेड, बंगलौर को बैंक ऋण**

†1201 श्री हृषभदेव नारायण यादव :  
क्या विधि, न्याय और कम्पनी काय मंत्री यह बताने की कृपा करेंगे कि :

(क) मैसर्स बी० एस० टी० टिलर ट्रैक्टर लिमिटेड, बंगलौर को अब तक राष्ट्रीयकृत बैंकों एवं अन्य वित्तीय संस्थानों द्वारा कितना ऋण दिया गया है और उसमें जनता की हिस्सा पूंजी कितनी है तथा उसके प्रबंध निदेशक, अध्यक्ष एवं प्रबंध मंडल के सदस्यों की पूंजी कितनी-कितनी है ;

(ख) क्या यह सच है कि प्रबंध निदेशक, अध्यक्ष एवं प्रबंध मंडल के सदस्यों के वेतन, भत्ते, विदेश यात्रा तथा अतिथि सरकार भत्ते के नाम पर लाखों रुपये व्यय किये जाते हैं और उसे कम्पनी के खर्च के रूप में दिखा दिया जाता है ; और

(ग) यदि हां, तो क्या सरकार मामले की जांच कराने तथा उक्त कम्पनी के विरुद्ध कार्यवाही करने का विचार रखती है ; यदि नहीं, तो इसके क्या कारण हैं ?

**विधि, न्याय और कम्पनी काय मंत्रालय में राज्य मंत्री श्री ए० ए० रहीम ) :**

(क) इस कम्पनी को 31 दिसम्बर, 1980 तक, इसके पिछले लेखापरीक्षित तुलन-पत्र के अनुसार राष्ट्रीयकृत बैंकों और अन्य वित्तीय संस्थानों द्वारा दिया गया कुल ऋण 179. 68 लाख रुपये था ।

†Previously Unstarred Question 868, transferred from the 2nd July, 1982.

उपरोक्त तुलन-पत्र के अनुसार कम्पनी को 100 रु० प्रत्येक के 60,000 इक्विटी शेयरों और 100 रु० प्रत्येक के 15,000 निष्क्रिय संचयी अधिदान शेयरों को सम्मिलित करते हुए कुल अभिवृत्त पूंजी 75 लाख रुपये थी । इसमें से, कम्पनी के अध्यक्ष और प्रबंध निदेशकों तथा अन्य निदेशकों द्वारा 5895 इक्विटी शेयर पूर्ण रूप से धारित थे । शेष शेयर जनता सहित अन्यो के द्वारा धारित थे ।

(ख) 31 दिसम्बर, 1980 को समाप्त वर्ष हेतु, कम्पनी ने निदेशकों के यात्रा भत्तों पर 17,252 रु० और निदेशकों के बैठक शुल्क पर 3200 रु० व्यय किये थे । कथित वर्ष के लिये निदेशक की रिपोर्ट में उल्लेख है कि दो प्रबंध निदेशकों ने कम्पनी से कोई पारिश्रमिक नहीं लिया था ।

(ग) अतः उपरोक्त मामले पर किसी भी जांच का औचित्य नहीं है ।

#### Cool Mining Projects

†1202. SHRI SADASHIV BAGAIT-KAR:

SHRI ABDUL REHMAN SHEIKH:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that because of the delay in the implementation of the coal mining projects, the cost of about seven such projects have escalated by almost 133 per cent;

(b) if so, what are the details in this regard stating the extent of delay

†Previously Unstarred Question 1024, transferred from the 4th March, 1982.